

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

Original Application No.581/01

(7)

Date of Decision: ~~16~~.12.2002

CORAM: HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN (J)  
HON'BLE SMT. SHANTA SHASTRY, MEMBER (A)

Shri L.R. Verma,  
working as Engineer,  
in R & I Dept. New  
Customs House &  
residing at Flat No.226,  
Building No.10, Sector/7,  
C.G.S.Colony, Antop Hill,  
Mumbai 400 037. .... Applicant  
(Applicant by Mrs. Sawant with Shri G.K.Masand, Advocate)  
vs.

1. Union of India through  
Secretary in the Ministry of  
Finance Department of Revenue,  
North Block,  
New Delhi.

2. The Commissioner of Customs  
New Customs House, Ballard  
Estate, Mumbai 400001.

3. M.C. Sharma, working as  
Engineer under Commisioner  
of Customs and resding at  
Flat No.203, Block No.10,  
Sector 7, C.G.S. Colony,  
Antop Hill, Mumbai 400 037. ... Respondents

(Respondents by Shri V.D. Vadhavkar with Shri M.I. Sethna  
Advocate)

O R D E R (ORAL )

[Per: A.V.Haridasan, Vice Chairman (J)]:

The applicant L.R. Verma filed this application on  
account of his grievance relating to seniority. When the matter  
came up today Shri G.K.Masand, learned counsel of the applicant  
states that the applicant having died and the relief sought being  
senirotty which would not survive to his legal heirs this  
application has abated.

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